

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00181/2021

Date of Order: This, the 22<sup>nd</sup> day of July, 2021

**HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

Dr. Asit Kumar Tiwari, TGT (Social Science) Group 'B' employees, aged about 42 years Son of Shri Hari Shanker Tiwari, Resident of E-2/471, Sector-F, Jankipuram, Lucknow-226021.

... Applicant

By Advocate: Shri Dinesh Kumar Tandon.

- Versus -



1. The Commissioner, Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110016 through its Commissioner.
2. The Additional Commissioner (Acad. & Admn.) Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110016.
3. The Joint Commissioner (Admn) Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110016.
4. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Sector 'J', Aliganj, Lucknow – 226024.
5. The Assistant Commissioner (Estt. II & III) Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi- 110016

.....Respondents

By Advocate: Ms. Garima Dixit proxy for Ms. Pushpila Bisht.

## **O R D E R (ORAL)**

This is a DB case. DB is not convened today.

2. Heard both learned counsels for the applicant as well as for the respondents.

3. At the outset, Shri Dinesh Kumar Tandon, learned counsel for the applicant, submitted that this case relates to the promotion of the applicant as well as his place of posting on promotion and that the applicant had submitted several representations in this regard to the respondents. The respondents however, have not responded to the same till date. Learned counsel for the applicant pleaded that in the circumstances, he would be satisfied if a direction is given to the respondent no. 1 to consider the representations of the applicant dated 27.07.2020 with forwarding letters dated 27.07.2020 & 28.07.2020 and 13.08.2020 with forwarding letters dated 17.08.2020 & 8/9.09.2020, (Annexure No. A-1 and A-2 respectively), and decide the same within a reasonable timeframe after giving an opportunity of a personal hearing to the applicant.

4. At this, Ms. Garima Dixit, holding brief for Ms. Pushpila Bisht, learned counsel for the respondents, submitted that in case the representations at Annexure A-1 and A-2 are to be decided in the manner suggested,



a period of at least one month would be necessary in order to enable the respondents to do the needful.

5. Looking to the aforementioned position and the limited nature of the plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the admission stage itself by directing the respondent no. 1 to consider the representations made by the applicant on 27.07.2020 with forwarding letters dated 27.07.2020 & 28.07.2020 and 13.08.2020 with forwarding letters dated 17.08.2020 & 8/9.09.2020, (Annexure No. A-1 and A-2 respectively), and, after affording the applicant an opportunity of a personal hearing, pass a reasoned and speaking order in accordance with law on the same within a period of one month from the date of receipt of a certified copy of this order.

6. Original Application is disposed of accordingly.

7. There will be no order on costs.



**(A.MUKHOPADHAYA)**  
**MEMBER (A)**

JNS